

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA no. 139 of 2013 in DFR no. 631 of 2013
in Appeal no. 167 of 2011**

Dated : 23rd April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Gulbarga Electricity Supply Co. Ltd. ...Appellant(s)

Versus

M/s. JSW Steel Ltd. & Ors. ...Respondent(s)

**Counsel for the Appellant(s): Mr. Sriranga S.
Ms. Sumana Naganand**

Counsel for the Respondent(s):

ORDER

This is an application to condone the delay in filing the Review petition as against the main order dated 21.12.2013.

We have heard the Learned Counsel for the Applicant/Appellant.

We have recently given judgment holding that the applications to condone the delay in filing the Review petition as against the main judgment are not maintainable.

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Now, the Learned Counsel for the Applicant/Appellant wants to go through those judgments and make his submissions after getting instructions from his client. On that ground, he seeks for adjournment. Accordingly, post the matter on **01.05.2013 at Delhi Bench.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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